

Singh to see the Governor, and say, "Here are the people who support us". Then the President's rule would have ended. They did not do so because they would not have lasted a day. Mr. Charan Singh and Mr. C. B Gupta are seasoned politicians; they would not do something just because somebody wants them to do so.

When we have President's rule, it is for a period of six months. I can say that it will be for six months. We will not have it, unless you permit us, for more than six months.

**SHRI JYOTIRMOY BOSU:** When is the election?

**SHRI UMA SHANKAR DIKSHIT:** Ask the Chief Election Commissioner.

**SHRI JYOTIRMOY BOSU:** I am asking the Home Minister who dictates to the Chief Election Commissioner

**SHRI UMA SHANKAR DIKSHIT:** I do not.

**SHRI JYOTIRMOY BOSU:** You are running away from the election:

**MR. DEPUTY-SPEAKER:** The question is:

"That this House approves the Proclamation issued by the President on the 13th June, 1973 under article 356 of the Constitution in relation to the State of Uttar Pradesh."

*The motion was adopted.*

15.46 hrs.

**RE. CERTAIN REMARKS MADE BY  
A MEMBER ABOUT DR. RAM  
MANOHAR LOHIA**

**MR. DEPUTY-SPEAKER:** Before we take up the next item in the

Order Paper, I would like to refer to certain unfortunate references that were made yesterday to the late Dr. Ram Manohar Lohia and the point of order that arose from those references.-

Before I come out with what I have to say on this matter I am not sure whether a ruling would be called for or not I would like to say that despite differences of certain sections of the people with the late Dr. Ram Manohar Lohia, I think there was not any kind of disrespect to him in any quarter. He was original thinker, a very provocative person. Even when he opposes you, he provokes you to think; that is the greatness of the man. He was a patriot of the purest water. He was a man of conviction and do not think that anybody had any doubt about this. He was an honourable member of this House I had the good fortune of being a member along with him when he was a member. I can speak from my personal experience that whenever he got up to speak, he made rich and valuable contributions to the proceedings of this House

Now, in the heat of the moment, many of us find it difficult to restrain our language, and when there are sharp exchanges in the House it becomes very difficult. Yesterday I had that kind of difficulty when some members raised some objections. I thought they were referring to the proceedings of the previous day. That is an example of how difficult it is to find out what is going on when the House is in din and confusion.

I am sure that even Shri Bhagwat Jha Azad, who made these references, did not mean any disrespect to Dr. Ram Manohar Lohia. As a matter of fact, in his speech he has said this very clearly. I will quote from what he has said. He has said:

"We have great love for Dr. Lohia."

[Mr. Deputy-Speaker]

He did say that. Therefore, I think in his mind, he did not have any kind of disrespect for Dr. Ram Manohar Lohia or any idea of wounding the sentiments of those who love and cherish the memory of Dr. Lohia. Now I would like to hear from Shri Azad what really he has got to say, because this is the impression I have got.

**SHRI BHAGWAT JHA AZAD** (Bhagalpur): Sir, you have very ably summed up from the proceedings as to what I had said yesterday. I clearly said yesterday that I have love for Dr. Lohia. Earlier my reference was to this party. I did not mean any disrespect to Dr. Lohia and I want to make that very clear. I do not know how my friends got this wrong impression. I say emphatically that I meant nothing against Dr. Lohia and my references were to the policies of his party.

**PROF. MADHU DANDAVATE** (Rajapur): Sir, on a point of order. I am not going to accentuate the situation. It is true that at a later stage the hon. Member had used these words which you have one sentence in his speech in the records which says that if there is one party which is flouting the decorum, it is the Socialist Party right from Dr. Lohia up to Shri Madhu Limaye.

**MR. DEPUTY-SPEAKER:** I think we should close this.

**PROF. MADHU DANDAVATE:** Sir, from what you say, the impression is gathered as if he did not say anything defamatory to Dr. Lohia. It was said earlier and, at a later stage, he said, "I love Dr. Lohia." A very clear reference is there. That is on the record. I am happy to find that very honestly the records have been kept and the point of order which I raised, you will agree with me, was relevant. That is all I want to say

**MR. DEPUTY-SPEAKER:** I think we end this on this happy note.

15. 50 hrs.

**DISCUSSION ON THE REPORT ON THE ACCIDENT TO INDIAN AIRLINES' BOEING ON 31ST MAY, 1973**

**MR. DEPUTY-SPEAKER:** We now take up Discussion under Rule 193 on the Report on the accident to Indian Airlines' Boeing 737 VT-EAM on the night of 31st May, 1973, laid on the Table of the House on the 24th July 1973.

Shri H. M. Patel.

**SHRI H. M. PATEL** (Dhandhuka). Mr. Deputy-Speaker, Sir, I find that after a very exhaustive inquiry into the Boeing 737 air-crash on 31st May, 1973, Justice Sachar found that Capt Nair was responsible for the air-crash and his co-pilot to have contributed to it. This finding is as much a condemnation of the Commander as of the organisation which could entrust to the care of sub-standard pilot most sophisticated planes in the fleet of the Indian Airlines. It is not surprising, therefore, that Justice Sachar should lay particular emphasis in his recommendations on both these aspects. He is, however, a Judge....

**SHRI N. SREEKANTAN NAIR** (Quilon): On a point of order, Sir, I admit that the whole accident was an unfortunate one. But to pinpoint on the pilot and the co-pilot the things which have not been proved in the inquiry and the report is very unfair. They are not here in the House to defend themselves. It is hitting on a dead body. Because they are almost dead.

**MR. DEPUTY-SPEAKER:** We are discussing the Report. If the names figure in the Report, you cannot help referring to them.